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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

O.A.No.1959/92

Date of decision: 19.07.1993.

Sh. Jodha

.....

Applicant

versus

Union of India & Ors.

.....

Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The Hon'ble Mr. B.N. Dhoundiyal, Member(A)

For the applicant : Sh. B.K. Batra, counsel

For the respondents : Sh. K.K. Patel, counsel

JUDGEMENT(ORAL)

(delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman)

The petitioner was appointed as casual labourer and he worked in that capacity for 661 days in broken periods and his services were not continued beyond 14.8.1985.

The prayer in this case is that the respondents be directed to reengage the petitioner.

In the counter-affidavit, the respondents have stated that the present application is barred by limitation.

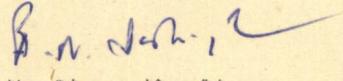
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The Learned counsel for the petitioner relies on the judgement in Inder Pal Yadav's case. In that case a direction has been given to the department concerned to frame a scheme for the purpose of regularising the services of casual labourers. It is stated at the bar that the petitioner has now discovered that his name exists in the Live Casual Register. The Learned counsel for the respondents states that, if that be so, the respondents will consider the case of the petitioner for re-engagement as and when vacancies arise.

In view of this statement, it is not necessary for us to pass any further orders in the matter. We direct the respondents to consider the case of the petitioner for reengagement in preference to his juniors and freshers.

With these directions, the present O.A. is disposed of finally. There will be no order as to costs.

  
(B.N. Dhoudiyal)

Member(A)

  
(S.K. Dhaon)

Vice-Chairman

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